

**Paper Mill in U.P.**

1145. **Shri Ram Sewak Yadav:** Will the Minister of Industry be pleased to state:

(a) whether it is a fact that a paper mill is proposed to be set up in Barabanki District of Uttar Pradesh;

(b) if so, the details of the scheme; and

(c) the progress made so far in the setting up of the proposed mill?

**The Minister of Industry (Shri D. Sanjivayya):** (a) No such proposal is under consideration.

(b) and (c). Do not arise.

**Section Officers in the Railway Board's Office**

1146. **Shri Sezhiyan:**  
**Shri Rajaram:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Union Public Service Commission, after a competitive examination, declared in December, 1965, 30 candidates as successful for the posts of Section Officers in the office of the Railway Board against the vacancies notified to them;

(b) whether the recommendations of the Union Public Service Commission have not yet been implemented by the Railway Board;

(c) if so, the reasons therefor; and

(d) whether it is a fact that the Railway Board have made ad hoc appointments to these vacancies?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) Yes.

(b) to (d). Pending holding of the limited competitive examination and declaration of the results, ad hoc promotions had been made to the grade of Section Officers. On receipt of the results of the examination the

question of consequent adjustments in the cadre of Section Officers is under examination. In fact a number of the successful candidates have since been promoted as Section Officers.

12 hrs.

**PAPERS LAID ON THE TABLE**

**ANNUAL REPORTS OF PALLATHRA BRICKS AND TILES, LTD., SHERTALLAY (KERALA), KERALA STATE INDUSTRIAL DEVELOPMENT CORPORATION LIMITED AND THE NATIONAL PRODUCTIVITY COUNCIL**

**The Minister of Industry (Shri D. Sanjivayya):** I beg to lay on the Table a copy each of the following papers:—

- (1) Annual Report of the Pallathra Bricks and Tiles Limited, Shertallay (Kerala) for the year ended 31st March, 1965, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by Vice President, discharging the functions of the President, in relation to the State of Kerala.
- (2) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-5576/66].
- (3) Annual Report of the Kerala State Industrial Development Corporation Limited for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-

President, discharging the functions of the President, in relation to the State of Kerala.

- (4) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-5577/66].

- (5) Annual Reports of the National Productivity Council for the years 1963-64 and 1964-65. [Placed in Library. See No. LT-5577/66].

**RESOLUTIONS RE FORWARD MARKETS COMMISSION, EXPORT PROMOTION COUNCILS AND TARIFF COMMISSION**

**The Minister of Commerce (Shri Manubhai Shah):** I beg to lay on the Table:—

- (1) A copy of Government Resolution No. 35(2)-Com (Genl) (FMC)/65, dated the 16th February, 1966 setting up a Committee to review the working of the Forward Markets Commission, Bombay. [Placed in Library. See No. LT-5579/66].
- (2) A copy of Government Resolution No. 11 (33) 65-EAC dated the 21st December, 1965 on the recommendations of the Committee to review the working of Export Promotion Councils. [Placed in Library. See No. LT-5558/66].
- (3) A copy of Government Resolution No. 26(1)-Tar/63 dated the 19th February, 1966 setting up a Committee to review the working of the Tariff Commission, Bombay. [Placed in Library. See No. LT-5581/66].

**NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, ANNUAL REPORT OF NATIONAL COAL DEVELOPMENT CORPORATION, LTD., RANCHI AND ANNUAL REPORT OF COAL BOARD**

**The Minister of Mines and Metals**

(Shri S. K. Dey): I beg to lay on the Table:

- (1) A copy each of the following Notifications under sub-section (1) section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
  - (i) S. O. 81 published in Gazette of India dated the 1st January, 1966.
  - (ii) S. O. 341 published in Gazette of India dated the 29th January, 1966. [Placed in Library. See No. LT-5582/66].
- (2) A copy each of the following papers:—
  - (i) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 619A of the Companies Act, 1956.
  - (ii) Review by the Government on the working of the above Corporation. [Placed in Library. See LT-5583/66].
- (3) A copy of the Annual Report of the Coal Board for the year 1963-64. [Placed in Library. See No. LT 5584/66].

**FINAL REPORT OF STUDY TEAM ON DIRECTORATE GENERAL OF SUPPLIES AND DISPOSALS**

**The Minister of State in the Ministry of Industry (Shri Bibudhendra Misra):** On behalf of Shri Raghuramiah, I beg to lay on the Table a copy of Final Report of the Study team on the Directorate General of Supplies and Disposals. [Placed in Library. See No. LT-5585/66].